The Contract Labour (Regulation and Abolition) (Bihar Amendment) Act, 2020

Act 17 of 2020
बिहार गजट
असाधारण अंक
बिहार सरकार द्वारा प्रकाशित

27 कार्तिक 1942 (श०)
(सं० पटना 895) पटना, बुधवार, 18 नवम्बर 2020

अभिसूचना
18 नवम्बर 2020
सं० एल०ज०–01–11/2020/6329/लेज—बिहार विधान मंडल द्वारा यथापरित का निम्नलिखित अधिनियम,
विसर्ग महामहिम सांपूर्णति दिनांक 20 अक्टूबर 2020 की अनुमति दे चुके हैं, इसके द्वारा सरकार अधिनियम की सूचना के
लिए प्रकाशित किया जाता है।

बिहार-राज्यपाल के आदेश से,
पी०सी०चौधरी,
सरकार के सचिव।
THE CONTRACT LABOUR (REGULATION AND ABOLITION) (BIHAR AMENDMENT) ACT, 2020

(An Act further to amend the Contract Labour (Regulation and Abolition) Act, 1970)

Whereas, the Covid-19 pandemic has deteriorated the Industrial and Economic activities in the State of Bihar and for providing impetus to the Industrial and Economic activities in the State, it is important to provide new opportunities for Industrial investment in the State;

And whereas, the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

And whereas, the instruction from the President is received to promulgate this Bill it enacted by the Legislature of the State of Bihar in the Seventy First years of the Republic of India as follows.

1. Short title, extent and commencement.—

(1) This Act may be called the Contract Labour (Regulation and Abolition)(Bihar Amendment) Act, 2020.

(2) It shall extent to the whole of the State of Bihar.

2. It shall come into force at once.

2. AMENDMENT OF THE CONTRACT LABOUR (REGULATION AND ABOLITION) ACT, 1970.—

Sub-Section 4 of Section 1 of the the Contract Labour (Regulation and Abolition) Act, 1970 shall be amended as follows:-

(i) in clause (a), for the word "twenty", the word "fifty" shall be substituted, and

(ii) in clause (b), for the word "twenty", the word "fifty" shall be substituted and in the provision of sub section-4 of section 1 of the Act, for the word "twenty", the word "fifty" shall be substituted.

3. Validation.—Notwithstanding amendment in sub section-4 of section 1 of the Act, anything done and decision and action taken prior to it shall be deemed to have been validly done or taken and shall not be questioned on the ground of substitution of sub section-4 of section 1 of the Act.

4. Repeal and Savings.—

(i) The Contract Labour (Regulation and Abolition) (Bihar Amendment) Ordinance, 2020. (Bihar Ordinance No-06-2020) is hereby repealed.

(ii) Notwithstanding such repeal, any thing done or any action taken in exercise of any power conferred by or under the said ordinance shall be deemed to have been done or taken in exercise of the powers conferred by or under this Act as if this Act were in force on the days on which such thing was done or action taken.

By Order of the Governor of Bihar,
P.C.Choudhary,
Secretary to the Government.

अधीक्षक, सचिवालय मुद्रणालय, बिहार, पटना द्वारा प्रकाशित एवं मुद्रित।
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